

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 20
CP. No. 23/241-242/PB/2020

IN THE MATTER OF:

Mr. Anil Garg & ors. ... Applicant/Petitioner
Vs
M/s. Aadhar Stumbh Township Pvt Ltd & Ors. ... Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 02.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ashish Verma, Mr. Salonee Keshwani, Advs.
For Respondent : Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr.
Shravan Dhandrashekhar, Advs.

ORDER

Ld. Counsels for the parties appeared and sought time to report a settlement in the matter.

At the request and by consent of both sides, list the matter **on 25.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)